

HIGH COURT OF SIKKIM GANGTOK

No.20/Jud1./HCS

Date: 10.07.2025

NOTIFICATION

In exercise of powers conferred by Section 8 of the High Court of Judicature (Jurisdiction and Powers) Proclamation of 1955 and all other powers enabling in this behalf, the High Court of Sikkim makes the following rules to further amend the Sikkim High Court (Practice and Procedure) Rules, 2011.

1. Short title and commencement:

- (a) These Rules may be called the Sikkim High Court (Practice and Procedure) Amendment Rules, 2025.
- (b) They shall come into force with immediate effect.

2. Amendment in Rule 3:

In the Sikkim High Court (Practice and Procedure) Rules, 2011 (hereinafter referred to as the said rules), in sub-rule 5 of rule 3, the words "mention memo" shall be substituted with "mentioning memo"

3. Amendment in Appendix- 'K'

In the said rules, at FORM F-10 the heading "MENTION MEMO" shall be substituted with "MENTIONING MEMO".

By Order.

sd/-**REGISTRAR**